

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1283/2016**

**Dated Friday, the 14<sup>th</sup> day of June, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

**&**

**Hon'ble Mr.P.Madhavan, Judicial Member**

C.Chandrasekaran,

EC No.6703 Technician -F,

Zirconium Complex,

Pazhayakayal,

Tuticorin 628152.

**... Applicant**

By Advocate M/s M.S.Velusamy

**Vs.**

1.The Union of India,

rep by the Secretary to Government,

Dept of Atomic Energy,

Anushakti Bhavan,

CSM Marg, Mumbai 400001.

2.Trombay Council,

rep by its Secretary,

BARC, Central Complex-III Floor,

Trombay, Mumbai 400085.

3.The Chief General Manager,  
Heavy Water Plant,  
Manuguru,  
Gowthami Nagar Post,  
Aswapuram 507116,  
Kammam Dist, Telengana.

4.The Administrative Officer III,  
Zirconium Complex,  
Pazhayakayal,  
Tuticorin 628152.

**... Respondents**

By Advocate Mr.M.Kishore Kumar

**(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To call for the records relating to the impugned rejection order passed by the third respondent herein in his proceedings No.HWPM/Admin(R)CAT- I & II/2016/3102 dated 11.02.2016 and set aside the same;

(ii)To direct the respondents herein to fix cadre of Tradesman-C + 3 increments to the applicant and to pay all monetary benefits as accrued thereon to the applicant;

(ii)and pass such further or other orders as may deem fit and proper and thus render justice.”

2. When the matter is taken up, learned counsel for the applicant produces a copy of the order of this Tribunal in OA No.1284/2016 dated 25.03.2019 and submits that the Hyderabad Bench of this Tribunal had passed an order favourable to persons similarly placed as the applicant though the order had not been implemented. However, as the applicant herein is identically placed as the applicant in the said OA 1284/2016, the same order may be passed in this OA.

3. Learned counsel for the respondents has no objection to a similar order being passed.

4. Keeping in view the above, it is directed that the respondents shall reconsider the relief sought by the applicant herein in the event of the Hon'ble Apex Court finally disposing of the matter in favour of persons

similarly placed as the applicant in the pending SLPs within a period of two months thereafter.

5. OA is disposed of as above. No costs.

**(P.MADHAVAN)  
MEMBERJ**

**14.06.2019**

M.T.

**(R.RAMANUJAM)  
MEMBER (A)**